

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2011
ANSWERED ON:05.12.2012
REDRESSAL COMMITTEE
Rajesh Shri M. B.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Joint Consultative Committee, constituted for redressal of the grievances and issues of Government employees presently functioning;
- (b) if so, the details of the last meeting of the Committee held;
- (c) the departments in which such councils are functioning and the dates of last meetings;
- (d) whether the retired persons can be a member of National Council or Departmental Council;
- (e) if not, whether in any Departmental Council, retired persons have been permitted to represent; and
- (f) if so, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): Yes, Madam.

(b): The last meeting of the National Council of JCM was held on 15.5.2010; during the interregnum a National Anomaly Committee set up to resolve anomalies post 6th Central Pay Commission consisting of members of the National Council of JCM and representatives of official side met five times from 2009 to 2012 to discuss the various issues raised by the Staff Side. The last meeting was held on 14th July, 2012.

(c): The information is not centrally maintained.

(d) to (f): Nomination of members of Staff side to the Joint Councils of JCM is covered under the JCM scheme which is non statutory in nature and one mutually agreed upon between staff side and official side. It, inter alia, provides that "the employees organizations will nominate their representatives for a terms of three years; but there will be no bar to re-nomination" and that "No person who is not an employee or an honourably retired employee of the Central Government shall be a member of the Council".